

KUBER UDYOG LIMITED	
Corporate Identification Number ("CIN"): L49220MH1982PLC371203	
Registered Office: Office Number 156, 1st Floor, Raghuleela Mega Mall, Kandivali West, Mumbai, Maharashtra, 400067. Tel. No. +91 75063 24443. Email: kuberudyoglimited@gmail.com, Web: www.kuberudyog.com	
Recommendation of the Committee of Independent Directors ("IDC") on the Open Offer to the shareholders of Kuber Udyog Limited (the "Target Company" or "TC") by Mr. Manav Bahri ("Acquirer 1"), Mr. Dinesh Popli ("Acquirer 2") and Mr. Ajay Dutta ("Acquirer 3") (collectively, the "Acquirers"), along with Trimudra Trade & Holdings Private Limited ("PAC 1") and Ms. Shradha Gohil ("PAC 2") (collectively, the "PACs") for acquisition of 3,19,71,680 fully paid-up Equity Shares of ₹10 each, constituting 26.00% of the Fully Diluted Share and Voting Capital of Target Company under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto [the "SEBI (SAST) Regulations"].	
1. Date	October 19, 2026
2. Name of the Target Company (TC)	Kuber Udyog Limited
3. Details of the Offer pertaining to TC	The Open Offer is being made by the Acquirers and PACs to the shareholders of the TC, for acquisition of up to 3,19,71,680 fully paid-up Equity Shares of the face value of Rs. 10 each, constituting 26.00% of the Fully Diluted Share and Voting Capital, at a price of Rs. 23.35/- (Rupees Twenty Three and Thirty Five Paisa only) per share in terms of Regulations 3(1) & 4 of SEBI (SAST) Regulations.
4. Name(s) of the Acquirers and PACs	Mr. Manav Bahri ("Acquirer 1") Mr. Dinesh Popli ("Acquirer 2") Mr. Ajay Dutta ("Acquirer 3") Trimudra Trade & Holdings Private Limited ("PAC 1") Ms. Shradha Gohil ("PAC 2")
5. Name of the Manager to the offer	Systematix Corporate Services Limited SEBI Registration No. INM00004224 The Capital, A-Wing, 6th Floor, No. 603-606, Plot No. C-70, G-Block, Bandra-Kurla Complex (BKC), Bandra (East), Mumbai -400 051, Maharashtra, India. Tel. No. +91-22-6704 8000 Fax No. +91-22-6704 8022 Email: ecm@systematixgroup.in Website: www.systematixgroup.in
6. Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)	1. Mrs. Purvi Patel 2. Mr. Akshay Girish Poriya Mrs. Purvi Patel is the Chairperson of the Committee of Independent Directors ("IDC").
7. IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	All the IDC Members are Independent & Non-Executive Directors of the TC. They do not have any contractual relationship with the TC.
8. Trading in the Equity shares/other securities of the TC by IDC Members	None of the IDC Members have done any trading in Equity Shares / Other securities of the Target Company
9. IDC Member's relationship with the Acquirer (Director, Equity shares owned, any other contract / relationship), if any.	None of the IDC Members have any relationship with the Acquirers and PACs.
10. Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable
11. Recommendation on the Open offer, as to whether the offer is fair and reasonable	IDC is of the opinion that the Offer is fair and reasonable. The Offer Price of Rs. 23.35/- (Rupees Twenty-Three and Thirty-Five Paisa only) per Equity Share is in accordance with the Regulation 8(2) of the SEBI (SAST) Regulations as on the date of PA. The shareholders may independently evaluate the offer price vis-à-vis market price and take an informed decision in the best of their interests.
12. Summary of reasons for recommendation (IDC may also invite attention to any other place, e.g. company's website, where its detailed recommendations along with written advice of the independent adviser, if any can be seen by the shareholder)	IDC has evaluated the Public Announcement ("PA"), Detailed Public Statement ("DPS"), Draft Letter of Offer ("DLOF") and Letter of Offer ("LOF") prepared by Manager to the Offer for and on behalf of Acquirers and PACs and the valuation report prepared by independent Chartered Accountant and Registered Valuer. Based on the above, the IDC is of the opinion that the Offer Price, being offered by the Acquirers and PACs of Rs. 23.35 per fully paid-up Equity Share is fair and reasonable and recommends the acceptance of the Open Offer, in the light of the following: • The shares were frequently traded on the stock exchange as on the date of PA. • The Offer Price offered by the Acquirers and PACs is in line with the regulation prescribed by SEBI under the SEBI (SAST) Regulations and prima facie appears to be justified. • The Preferential issue price as calculated as per Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 for Equity Shares and Convertible Warrants to be issued to the Acquirers, PACs and others (public shareholders) is Rs. 23.10/-. • The Offer Price offered by the Acquirers and PACs of Rs. 23.35/- is higher than the issue cum allotment price of Rs. 23.10/- per Equity Share and Warrants offered in Preferential Allotment to the Acquirers, PACs and Others (public shareholders). However, IDC would like to draw attention of the shareholders that post the Public Announcement dated August 07, 2026, the share price of the Company has increased, and the current share price is higher than the Offer Price. However, it is advised to the shareholders to independently evaluate the open offer vis-à-vis current share price and take an informed decision before participating in the Offer.
13. Disclosure of Voting Pattern of IDC	Members of IDC were present in the meeting, and the recommendations were unanimously approved by them.
14. Details of Independent Advisors, if any.	NIL
15. Any other matter(s) to be highlighted	NIL
To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the SEBI (SAST) Regulations.	
For and on behalf of Committee of Independent Directors of Kuber Udyog Limited	
Place: Mumbai	Purvi Patel
Date: October 19, 2026	Chairperson of Committee of Independent Directors



ONIDA ELECTRONICS LIMITED
(Formerly known as MIRC Electronics Limited)
Regd. Office: Onida House, G-1, MIDC, Mahakali Caves Road, Andheri (E), Mumbai - 400 093
CIN No: L32300MH1981PLC023637
Email ID: investors@onida.com / Website: www.onida.com / Phone No. 022-6697 5777

NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION (DEMAT) OF PHYSICAL SHARES

In terms of SEBI Circular No. HO/38/11/2026-MIRD-PDI/ I/3750/2026 dated January 30, 2026, on the above-referred subject matter, please note that the Special Window for transfer and dematerialisation of physical shares which were sold/purchased prior to April 01, 2019, will be open till February 04, 2027.

The Shareholders who purchased the shares prior to April 01, 2019 and not lodged the shares for transfer or lodged for transfer but rejected / returned / not attended to due to deficiency in the documents / process for otherwise may lodge / re-lodge the shares for transfer for a period of 12 months from February 05, 2026 till February 04, 2027.

In case you wish to avail this opportunity, please contact the Company's Registrar and Transfer Agent i.e. MUFG Intime India Private Limited at their office at C-101, Embassy 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai 400 083.

The shares transfer request, if approved, will be issued only in demat mode. Due process shall be followed for such transfer-cum-demat requests.

For further information, send an email to investors@onida.com

for Onida Electronics Limited
(Formerly known as MIRC Electronics Limited)

Sd/-
Prasad Oak

Vice President - Legal, Corporate Affairs & Company Secretary

Place: Mumbai
Date: 19th October, 2026



Indian Overseas Bank
Investor Relations Cell
Central Office: 763, Anna Salai, Chennai-600 002
Ph: 044-7172 9791, 2888 9360

NOTICE
RFP Ref. No: IOB/IRC/01/2026-27 dated 19.10.2026
Indian Overseas Bank has floated a Request for Proposal (RFP) vide RFP Ref. No: IOB/IRC/01/2026-27 dated 19.10.2026 inviting bids from interested Merchant Bankers for selection of Merchant Bankers/IRLMs for raising equity capital through Qualified Institutions Placement (QIP)/ Follow on Public Offer (FPO) either permitted modes. The above RFP document is also available and can be downloaded from the following websites www.iob.bank.in & <https://iobtenders.auctiontiger.net/EPROC/>.

For Tender details and future amendments, if any, keep referring to the following websites www.iob.bank.in & <https://iobtenders.auctiontiger.net/EPROC/>

The last date and time for receipt of Bid Documents is 18.11.2026 up to 03:00 P.M.

Place: Chennai
Date: 19.10.2026

Deputy General Manager

This is an advertisement issued, pursuant to Regulation 30(1) of SEBI (Issue and Listing of Non-Convertible Securities) Regulations, 2021, as amended, for information purpose only.



(Please scan the above QR code to view the Prospectus)



IBL FINANCE LIMITED

IBL Finance Limited ("Our Company" or "the Company" or "Issuer" or "IBL") was incorporated on August 3, 2017, as "IBL Finance Private Limited", a private limited company under the Companies Act, 2013 with a certificate of incorporation issued by Registrar of Companies, Central Registration Centre. Subsequently, upon conversion to a public limited company pursuant to a special resolution of the shareholders of our Company dated April 27, 2023, the name of our Company was changed to "IBL Finance Limited" and a fresh certificate of incorporation was issued by the RoC, Ahmedabad, Gujarat on May 22, 2023. Our Company obtained a certificate of registration from the Reserve Bank of India (RBI) dated March 8, 2018, bearing registration number B.01.00589, allowing us to carry out activities as a Non-Banking Financial Company (NBFC) without accepting public deposits under Section 45 IA of the RBI Act, 1934. Following the conversion to a Public Limited Company, we received a fresh certificate of registration on July 04, 2023. For more information about the issuer, please refer "General Information" on page 41 of the prospectus.

Registered Office: Shop-151, Silver Stone Arcade, Near Kantheriya Hanuman Temple, OP-34/ABCD, FP-50, Singapore, Causeway Road, Katargam, Surat – 395004, Gujarat.
Corporate Office: 2002, The Junomona Tower, Opp. Pal RTO, Near Rajhans Cinema, Pal, Surat 395009, Gujarat, India.
CIN: L65999GJ2017PLC098565 **PAN:** AAECIS851N **Website:** www.iblfinance.in **Email:** compliance@iblfinance.in **Telephone:** +91-9328116900
Company Secretary & Compliance Officer: Mr. Dilipbhai Chunilal Chauhan, **Email:** cs@iblfinance.in **Tel:** +91-9328116900
Chief Financial Officer: Mr. Sunny Rajesh Pandya; **Email:** cfo@iblfinance.in **Tel:** +91-9328116900
Link to download the Abridged Prospectus: <https://iblfinance.in/investor-desk/#ipo-documents-debt>

OUR PROMOTERS

(i) Mr. Manish Mansukhbhai Patel, Email Id: mppatel@iblfinance.in Tel : +91 9328116900 ; (ii) Mr. Mansukhbhai Kunvarjibhai Patel Email Id: info@iblfinance.in Tel : +91 9328116600; (iii) Mr. Piyush Mansukhbhai Patel, Email Id: mpmpatel@iblfinance.in Tel : +91 6352570262. (iv) M/s Mansukhbhai K Patel HUF Email Id: info@iblfinance.in Tel : +91 9328116600 and; (v) M/s Manish M Patel HUF Email Id: mppatel@iblfinance.in Tel : +91 9328116900. For details of our Promoters, see "Our Promoter" on page no. 97 of Prospectus.

THE ISSUE

PUBLIC ISSUE BY IBL FINANCE LIMITED OF UP TO 500,000 LISTED, SECURED, RATED, REDEEMABLE NON-CONVERTIBLE DEBENTURES OF FACE VALUE OF ₹ 1,000 EACH ("NCDs" OR "DEBENTURES"), AT PAR, AMOUNTING TO ₹ 2,500 LAKHS, HEREINAFTER REFERRED TO AS THE "BASE ISSUE" WITH A GREEN SHOE OPTION TO RETAIN OVER-SUBSCRIPTION UP TO ₹ 2,500 LAKHS, CUMULATIVELY AGGREGATING UP TO ₹ 5,000 LAKHS, HEREINAFTER REFERRED TO AS THE "ISSUE". AND THE NCD ARE BEING ISSUED BY WAY OF PROSPECTUS DATED SEPTEMBER 28, 2026 ("PROSPECTUS") WHICH SHOULD BE FILED WITH THE ROC, STOCK EXCHANGE AND SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"). THIS ISSUE IS BEING MADE PURSUANT TO THE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE AND LISTING OF NON - CONVERTIBLE SECURITIES) REGULATIONS, 2021, AS AMENDED (THE "SEBI NCS REGULATIONS"), THE COMPANIES ACT, 2013 AND RULES MADE THEREUNDER, AS AMENDED AND THE SEBI NCS MASTER CIRCULAR. THIS ISSUE IS NOT PROPOSED TO BE UNDERWRITTEN.

CREDIT RATING: "ACUITE BBB- | Stable |Assigned" by Acuité Ratings & Research Limited ("Acuité")

ISSUE CLOSES ON: Wednesday, October 21, 2026*	LAST DATE OF APPLICATION IS Wednesday, October 21, 2026
WITHDRAWAL EFFECTIVE DATE: Thursday, October 22, 2026	

**Pursuant to the Prospectus dated September 28, 2026, the Issue opened on Monday, October 12, 2026, and was scheduled to close on Monday, October 26, 2026, with an option for early closure or extension or withdrawal of issue in compliance with applicable regulations of the SEBI NCS Regulations, by such period as may be decided by the Board of Directors of our Company or the Non-Convertible Debenture Committee thereof.*

In terms of the Prospectus, our Company has exercised the option of withdrawal of the issue vide its board resolution dated October 19, 2026, has decided to withdraw the Issue with effect from Thursday, October 22, 2026, in compliance with applicable regulations of the SEBI NCS Regulations. In terms of the Prospectus, our Company is giving this public notice of such withdrawal. On the Issue Closing Date, i.e. Wednesday, October 21, 2026, the Application Forms will be accepted only between 10:00 a.m. and 3:00 p.m. (Indian Standard Time) and upto 5:00 p.m. on such extended time as may be permitted by the Stock Exchange. Further, pending mandate requests for bids placed on the last day of bidding will be validated by 5:00 p.m. (Indian Standard Time) on the Issue Closing Date i.e. Wednesday, October 21, 2026.

REASON FOR WITHDRAWAL

The Company has encountered several difficulties across various banking channels, including restrictions on UPI transactions, mandate authorisation failures, non-availability of the Issue on various ASBA net banking platforms, difficulties in submitting physical ASBA applications at designated bank branches, and errors in application bidding and processing by banks. These challenges have collectively restricted investor participation and adversely affected subscription levels for the Issue. In view of the above circumstances, the Company believes that it will not be able to achieve the minimum public subscription level required as per the SEBI NCS Regulation and in the interest of existing applicant, we therefore decided to withdraw the Issue, subject to applicable regulatory requirements and completion of the necessary formalities.

UNBLOCKING OF FUNDS FOR INVESTORS

In accordance with SEBI guidelines, Stock Exchange instructions and the terms disclosed in the Prospectus, the Company through the Registrar to the Issue shall instruct the Self Certified Syndicate Banks (SCSBs) and Sponsor Bank (i.e. Yes Bank Limited) to initiate the unblocking of application monies in the respective ASBA and UPI-linked bank accounts of all bidder after closure of the issue. The blocked amount in the ASBA accounts of the ASBA shall be unlocked in compliance with Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulation 2018 and Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) Regulations 2021, as amended from time to time and. No action is required from the investors.

WITHDRAWAL ADDENDUM CUM CORRIGENDUM

All the participants are hereby informed that, pursuant to the Prospectus dated September 28, 2026, the Issue opened on Monday, October 12, 2026, and was scheduled to close on Monday, October 26, 2026, with an option for early closure or extension or withdrawal of issue in compliance with applicable regulations of the SEBI NCS Regulations, by such period as may be decided by the Board of Directors of our Company or the Finance Committee thereof. In terms of the Prospectus, our Company has exercised the option of withdrawal of issue vide its board resolution dated October 19, 2026, has decided to withdraw the Issue with effect from Thursday, October 22, 2026, in compliance with applicable regulations of the SEBI NCS Regulations.

Accordingly, all references to the Issue Closing Date in the Prospectus and other issue-related documents shall stand replaced with Wednesday, October 21, 2026, pursuant to this Withdrawal Addendum cum Corrigendum.

We hereby undertake to comply with the applicable regulatory requirements and to complete all necessary formalities in connection with the proposed withdrawal as may be applicable under the relevant laws and directions of BSE Limited and the other competent authorities. We hereby confirm that all applicable regulatory compliances required to be undertaken in connection with the proposed Issue, as applicable to us, have been duly complied with. We further confirm that this withdrawal is being made voluntarily and without any admission of non-compliance or any adverse inference whatsoever.

ASBA	Simple, Safe, Smart way of Application!!!	Application Supported By Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same.
Mandatory in Public Issues of Non-Convertible Securities from October 1, 2018. No cheque will be accepted.		



UPI - Now available in ASBA for Retail Individual Investors.
UPI Payment Intents/Interface Bidders are required to ensure that the bank account used for bidding is linked to their PAN

UPI is now available for Retail Individual Investors and high net worth individuals submitting bids up to an application value of ₹ 5,00,000, applying through Designated Intermediaries, SCSBs or through the BSE Direct App/Web interface of stock exchange or any other permitted methods. For details of the ASBA and UPI process, refer to the details given in the Application Form and also refer to the section "Issue Procedure" on page 201 of the Prospectus. List of banks supporting UPI is also available on the website of SEBI.

INFORMATION REQUIRED UNDER SECTION 30 OF COMPANIES ACT, 2013 AND THE SEBI (Issue and Listing of Non-Convertible Securities) Regulations, 2021:

CONTENTS OF MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For details on the main objects of our Company, see "History And Certain Other Corporate Matters" on page 80 of the Prospectus and Clause II of the Memorandum of Association of the Company. The Memorandum of Association of the Company is available for inspection in relation to the Issue. For further details, see "Material Contracts and Documents for inspection" on page 289 of the Prospectus.

LIABILITY OF MEMBERS: LIMITED

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE AS ON JUNE 30, 2026: The Authorised Share Capital of the Company is ₹ 25,00,00,000 divided into 2,50,00,000 Equity shares of ₹ 10/- each and Issue, Subscribed and Paid-up share capital of the Company is ₹ 24,73,06,500 divided into 2,47,30,650 Equity shares of ₹ 10/- each fully paid up. For details on the share capital of our Company, see "Capital Structure" on page 49 of the Prospectus.

NAMES OF THE SIGNATORIES AT THE TIME OF SIGNING OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: Given below are the names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed of face value of ₹ 10 each by them at the time of signing of the Memorandum of Association: Mr. Manishbhai Mansukhbhai Patel – 3333 Equity Shares, Mr. Piyush Mansukhbhai Patel - 3333 Equity Shares and Mr. Mansukhbhai Kunvarjibhai Patel - 3334 Equity Shares.

DISCLAIMER CLAUSE OF RBI: The Company is having a valid certificate of registration dated July 4th, 2023 under section 45IA of the reserve bank of India act, 1934. A copy of the prospectus has not been filed with or submitted to the reserve bank of India ("RBI"). It is distinctly understood that the prospectus should not in any way be deemed or construed to be approved or vetted by RBI. RBI does not accept any responsibility or guarantee about the present position as to the financial soundness of the issuer or for the correctness of any of the statements or representations made or opinions expressed by the issuer and for discharge of liability by the issuer. RBI neither accepts any responsibility nor guarantee for the payment of any amount due to any investor in respect of the proposed NCDs.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the Draft Offer Document/Offer Document has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the Prospectus. The investors are advised to refer to the Draft Offer Document/Offer Document for the full text of the disclaimer clause of BSE.

DISCLAIMER CLAUSE OF USE OF BSE ELECTRONIC PLATFORM: It is to be distinctly understood that the permission given by the BSE to use their network and offer the online system should not in any way be deemed or construed that the prospectus document has been cleared or approved by the BSE. The permission is not an approval of the Issue nor does it imply that the BSE has passed upon the merits of the Issue, nor does it assure responsibility for the financial or other soundness of this Company, its promoters or management.

DISCLAIMER STATEMENT OF ACUITE RATING AND RESEARCH LIMITED: An ACUITE rating does not constitute an audit of the rated entity and should not be treated as a recommendation or opinion that is intended to substitute for a financial adviser's or investor's independent assessment of whether to buy, sell or

hold any security. ACUITE ratings are based on the data and information provided by the issuer and obtained from other reliable sources. Although reasonable care has been taken to ensure that the data and information is true, ACUITE, in particular makes no representation or warranty, expressed or implied with respect to the adequacy, accuracy or completeness of the information relied upon. Acuité is not responsible for any errors or omissions and especially states that it has no financial liability whatsoever for any direct, indirect or consequential loss of any kind arising from the use of its ratings. ACUITE ratings are subject to a process of surveillance which may lead to a revision in ratings as and when the circumstances so warrant. Please visit our website (www.acuite.in) for the latest information on any instrument rated by ACUITE, ACUITE's rating scale and its definitions. Please visit <https://www.acuite.in/faqs.htm> to refer FAQs on Credit Rating.

CREDIT RATING: The NCDs proposed to be issued under this Issue have been rated "ACUITE BBB- | Stable | Assigned" by Acuité Ratings & Research Limited ("Acuité") vide its letter dated August 25, 2026, and Press release for rating rationale dated March 05, 2026 for an amount of ₹ 5,000 lakh. The rating of NCDs by Acuité indicates that securities with this rating are considered to have adequate degree of safety regarding timely servicing of financial obligations and carry low credit risk. This rating is not a recommendation to buy, sell or hold securities and investors should take their own decisions. The rating given by Acuité is valid as on the date of the Prospectus and shall remain valid on date of the issue and allotment of NCDs and the listing of the NCDs on BSE. The rating provided by rating agency may be suspended, withdrawn or revised at any time by the assigning rating agency on the basis of new information etc., and should be evaluated accordingly. Please refer to "Annexure II" on page no. 299/200 of the Prospectus for the credit rating letter and rating rationale.

APPLICABILITY OF APPLICATION FORM: Application forms can be obtained from the Issuer: IBL Finance Limited, Lead Manager: Comfort Securities Limited, the Registrar to the Issue: KFin Technologies Limited. Trading Members and Designated Branches of the SCSBs. Electronic Application Forms will also be available on the Website of BSE.

GENERAL RISK: Investment in non-convertible securities is risky and investors should not invest any funds in such securities unless they can afford to take the risk attached to such investments. Investors are advised to take an informed decision and to read the risk factors carefully before investing in this offering. For taking an investment decision, the investors must rely on their own examination of our Company and the Issue, including the risks involved. Specific attention of the investors is invited to "Risk Factors" on page 21 and "Material Developments" on page 102, before making an investment in the Issue. These risks are not, and are not intended to be, a complete list of all risks and considerations relevant to the non-convertible securities or investor's decision to purchase such securities. The Prospectus has not been and will not be approved by any regulatory authority in India, including the Reserve Bank of India ("RBI"), the Securities and Exchange Board of India ("SEBI"), the RoC or any stock exchange in India, nor do they guarantee the accuracy or adequacy of this document.

AVAILABILITY OF PROSPECTUS: Investors are advised to refer to the Prospectus and the Risk Factors beginning on page 21 before applying in the Issue. Physical copy of the Prospectus may be obtained from the Registered Office and the Corporate Office of the Company or from the office of the Lead Manager, Consortium Members for marketing of the Issue, the Registrar to the Issue and the Debenture Trustee. The Prospectus is also available on the websites of the Issuer, Lead Manager, BSE, and SEBI at www.iblfinance.in, www.comfortsecurities.co.in, www.bseindia.com and www.sebi.gov.in respectively.

PUBLIC ISSUE ACCOUNT BANK, SPONSOR BANK AND REFUND BANK: YES BANK LIMITED
UPI: Retail Individual Bidders can also bid through UPI Mechanism.

LEAD MANAGER TO THE ISSUE TO THE ISSUE	DEBENTURE TRUSTEE TO THE ISSUE*	REGISTRAR TO THE ISSUE	CREDIT RATING AGENCY
 COMFORT SECURITIES LIMITED Address: 301, 3rd Floor, 'A' Wing, Hetal Arch, Opp. Natraj Market, S.V. Road, Malad (West), Mumbai, Maharashtra, India - 400064 Phone: +91- 8108486841 /+91- 8169547504 Email Id: merchantbanking@comfortsecurities.co.in Investors Grievance Id: merchantbanking@comfortsecurities.co.in Website: www.comfortsecurities.co.in Contact Person: Mr. Alok Prasad/ Mr. Sandeep Mishra CIN: U67120MH2002PLC136562 SEBI Registration No.: INM000011328	 BEACON TRUSTEESHIP LIMITED Address : 5W, 5th Floor, The Metropolitan, E Block, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra, India, 400051 Tel.: 022 4606 0278 Email: compliance@beacontrustee.co.in Investor Grievance Email: investorgrievances@beacontrustee.co.in Website: www.beacontrustee.co.in Contact Person/ Compliance Officer: Mr. Ritobrata Mitra CIN: L74999MH2015PLC271288 SEBI Registration No: IND0000006569	 KFin TECHNOLOGIES LIMITED Selenium Tower-B, Plot 31 & 32 Gachibowli Financial, District, Nanakramguda, Serilingampally, Hyderabad, Telangana, India: 500 032. Tel: +91 40 6716 2222/18003094001 Fax: +91 40 6716 1563 Email: iblfinance.ncdipo@kfintech.com Williams.r@kfintech.com, Buggaiah.y@kfintech.com Investor Grievance Email: enward.ris@kfintech.com Website: www.kfintech.com Contact Person: Mr. R Williams CIN: L72400MH2017PLC444072 SEBI Registration No.: INR000000221	 Acuité Ratings & Research Ltd ("Acuité") Address : 708, Lodha Supremus, Lodha iThink Techno Campus, Kanjurmarg (East), Mumbai - 400042 Tel : +91 9930708000 Email: info@acuite.in Website : www.acuite.in Contact Person : Ms. Nivedita Gokul CIN: U74999MH2005PLC155683 SEBI Registration No.: IN/CRA/006/2011

STATUTORY AUDITOR	COMPANY SECRETARY AND COMPLIANCE OFFICER
 H R M & Co. Chartered Accountants Address : 1503, 15th Floor, Excellent Business Hub, Opp. Venus Hospital, Laldarwaja, Katargam, Surat-395004. Tel : +91 9574992360 Email: rmb.surat@gmail.com Contact person: CA Rajeshkumar Bhungaliya Peer Review Certificate No.:017380	Dilipbhai Chunilal Chauhan IBL FINANCE LIMITED Registered Office: Shop-151, Silver Stone Arcade, Near Kantheriya Hanuman Temple, OP-34/ABCD, FP-50, Singapore, Causeway Road, Katargam, Surat – 395004, Gujarat. Corporate Office: 2002, The Junomona Tower, Opp. Pal RTO, Near Rajhans Cinema, Pal, Surat 395009, Gujarat, India. Tel: +91-9328116900 Email: cs@iblfinance.in Website: www.iblfinance.in

DISCLAIMER: "IBL Finance Limited ("Company"), subject to market conditions, and other considerations, is proposing a public issue of secured, rated, listed, redeemable, non-convertible debentures and has filed Prospectus dated September 28, 2026 ("Prospectus") with the Registrar of Companies, Ahmedabad ("RoC"), BSE Limited ("BSE") and the Securities and Exchange Board of India ("SEBI"). The Prospectus is available on the website of the issuer at www.iblfinance.in and on the website of BSE at www.bseindia.com on the website of Lead Manager at www.comfortsecurities.co.in and on website of SEBI at www.sebi.gov.in. Investors proposing to participate in the Issue should invest only on the basis of the information contained in the Prospectus. Investor should note that investment in the NCDs involves a certain degree of risk and details in relation to the same, refer to the Prospectus, including the Section titled "Risk Factors" and "Material Developments" beginning on Page 21 and 102 respectively of the Prospectus. Note: Capitalized terms not defined herein shall have the same meaning as assigned to such terms in the Prospectus.

For IBL Finance Limited

Sd/-
Dilipbhai Chunilal Chauhan
Company Secretary & Compliance officer